

Amount for Karnataka under CADP

2375. SHRI VIJAY SANKESHWAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) the funds, allocated in the last three years for Karnataka by the Union Government under the Command Area Development Programme, year-wise;

(b) the details of programmes formulated for the Belgaum division under this Scheme for 1995-96, 1996-97 and 1997-98; and

(c) the time by which these programmes are likely to be completed and the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yearwise central assistance released to Karnataka by the Union Government under

Command Area Development Programme in the last three years are as under :

Year	Amount (in Rs. lakhs)
1993-94	538.91
1994-95	279.03
1995-96	681.80

(b) The details of programmes formulated for the projects lying in Belgaum division under Command Area Development Programme for years 1995-96 and 1996-97 are as under :—

Name of the CAD Projects	Districts Benefitted of Belgaum Division	Main Items	Programme for the Project	
			1995-96	1996-97
Malaprabha and Ghatprabha	Belgaum	Cost (Rs. lakhs)	688.00	602.00
		Field Channels (Hectares)	9277	2334
		Field Drains (Hectares)	3000	4000
		Warabandi (Hectares)	4100	6000
		Land Levelling (Hectares)	8000	8000
Upper Krishna Projects	Bijapur	Cost (Rs. lakhs)	705.80	653.00
		Field Channels (Hectares)	6178	9880
		Field Drains (Hectares)	1500	2000
		Land Levelling (Hectares)	1000	1667

Programmes for the year 1997-98 have not been formulated so far.

(c) The Programmes in the above projects are likely to be completed by the year 2001.

[Translation]

Warning Labels on Tobacco Products

2376. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is legally obligatory to print statutory warning on the labels of all the tobacco products;

(b) whether some tobacco producers have been granted exemption in this regard;

(c) if so, name of such tobacco products and the reasons therefor;

(d) whether the Government proposal to bring all the tobacco products under the jurisdiction of Cigarettes (Regulation of Production, Supply and Distribution) Act, 1975; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) As per the Cigarettes (Regulation of Production, Supply and Distribution) Act, 1975, it is mandatory to display health warning on all cartons/packets of cigarettes. This Act does not apply to other